

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Service Tax Appeal No.70688 of 2019

(Arising out of Order-in-Appeal No.118/ST/ALLD/2019 dated 17.05.2019
passed by Commissioner (Appeals) CGST & Central Excise, Allahabad)

M/s Raj Complex,

(5-3/76, Mohalla Dithori Mahal,
Orderly Bazar, Varanasi-221001)

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Lucknow**

(38, M. G. Marg, Civil Lines, Allahabad)

....Respondent

APPEARANCE:

Shri Arvind Shukla, Advocate for the Appellant

Shri Manish Raj, Authorized Representative for the Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.- 70217/2024

DATE OF HEARING : 06 May, 2024

DATE OF DECISION : 06 May, 2024

P. K. CHOUDHARY:

The Appellant has filed a copy of Form No.SVLDRS-4, which is
discharge Certificate for full and final settlement of Tax Dues under
Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka
Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the Appeal of the Appellant is dismissed as
withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme,
2019.

(Dictated and pronounced in open court)

**(P. K. CHOUDHARY)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**

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